

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF VACC-SYN BIOTECH PRIVATE LIMITED

Sr. No.	Particulars	Details
1.	Name of Corporate Debtor	Vacc-syn Biotech Private Limited
2.	Date of Incorporation of Corporate Debtor	July 09, 2007
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U24230MH2007PTC172190
5.	Address of the registered office and principal office (if any) of Corporate Debtor	127-128, Laxmi Market, 1st Floor, Vartak Nagar, Thane MH 400606
6.	Date of closure of Insolvency Resolution Process	June 18, 2023
7.	Liquidation commencement date of Corporate Debtor	June 19, 2023 (Order received on September 13, 2023)
8.	Name and Registration number of the Insolvency Professional acting as liquidator	Name: Mr. Kamal Kishore Gurnani Registration No: IBBI/IPA001/IP-P01463/2018-2019/12338
9.	Address and E-mail of the Liquidator, as registered with the Board	Address: Fat No. 402, Building No. 23E, Palazzio CHS Ltd., Mahada housing society, Powai, Mumbai-400076 Email Id: kamalgurnaniip@gmail.com
10.	Address and E-mail to be used for correspondence with the Liquidator	Address: Renascence Insolvency Resolution Professionals Pvt Ltd., 101, Kanakia Atrium 2, Cross Road A, Chakala MIDC, Andheri East, Mumbai-400093 Email Id: liq.vacc@rirp.co.in
11.	Last date for submission of claims	October 13, 2023

Notice is hereby given that the Hon'ble National Company Law Tribunal, Mumbai Bench has ordered the commencement of liquidation of Vacc-syn Biotech Private Limited on June 19, 2023. However, the Copy of the order dated June 19, 2023 was received on September 13, 2023.

The stakeholders of Vacc-syn Biotech Private Limited are hereby called upon to submit their claims with proof on or before October 13, 2023 to the liquidator at the address mentioned against item No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

[In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.]

Date: September 15, 2023
Place: Mumbai



Kamal Kishor Gurnani

Liquidator of VACC-SYN BIOTECH PRIVATE LIMITED
Reg No.: IBBI/PA001/IP-P01463/2018-2019/12338